

वक्तव्य के प्रकाश में, सरकार इस सदन में वक्तव्य दे जिसमें हमारा रिकार्ड बिल्कुल साफ होना चाहिए और इस बारे में सदन को गुमराह करने की कोई कोशिश नहीं की जानी चाहिए।

संसद कार्य तथा संचार मंत्री (डा० राम सुभग सिंह) : इसमें सदन को गुमराह करने का कोई सवाल नहीं है और न ही अंधेरे में रखने का सवाल है। लेकिन आप समय दें तो शाम को ढाई बजे सारी बातों का पता लगाकर बताया जा सकता है।

12.07 hrs.

STATUTORY RESOLUTION RE :  
ESSENTIAL SERVICES MAINTENANCE  
ORDINANCE AND ESSENTIAL  
SERVICES MAINTENANCE BILL  
—Contd.

MR. DEPUTY-SPEAKER : The House will now take up further discussion of the Resolution regarding the Essential Services Maintenance Ordinance and the motion on the Essential Services Maintenance Bill.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order under rule 340. The motion before the House is about the discussion of the Essential Services Maintenance Bill. I am not saying anything on that I simply say that the debate on that motion be adjourned. I will give reasons for it.

MR. DEPUTY-SPEAKER : I will put it to the vote straightway. Let us see the sense of the House. The question is.. (interruptions)

SHRI UMANATH (Pudukkottai) : The House must know the reason. When you put a motion to the vote, we must know the reasons for it so that we can decide whether to support it or oppose it..... (Interruptions)

SHRI S. M. BANERJEE : Sir, I am not saying anything against the Bill.

MR. DEPUTY-SPEAKER : Every day after the lunch interval the hon. Member is in the habit of getting up and moving a motion for adjournment under rule 340. So, it would not normally surprise me. But here it was without notice and without permission.

12.09 hrs.

RE : ARREST OF TEACHERS IN  
U.P. AND SITUATION IN BANARAS  
HINDU UNIVERSITY

SHRI S. M. BANERJEE (Kanpur) : Sir, I am not saying anything about the Bill which is before the House.

MR. DEPUTY-SPEAKER : About the Banaras Hindu University also I will not permit any discussion.

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS  
(SHRI VIDYA CHARAN SHUKLA) : Sir, may I make a submission? Any motion which is to be moved in the House cannot be properly moved unless you permit it to be moved. Your permission is material. It is only if you in your wisdom, agree to permit the moving of such a motion that it can come before the House; otherwise not.

MR. DEPUTY-SPEAKER : I have already said that he was not given notice nor have I given the permission. Still, he is insisting; so, I wanted to know what he wants to raise and then decide.

SHRI NAMBIAR (Teruchirappalli) : We should know what he is raising.

SHRI S. M. BANERJEE : I am not going to raise the University problem. I want this debate to be adjourned because in UP, which is under President's rule, more, than 3,000 higher secondary teachers, not connected with the University, are behind the bars.